Statement-V

The achievements under Maulana Azad National Fellowship are as under:

Year	Fellowship sanctioned			(Rs. in Crore)	
	Fresh	Renewal	Total	Budget	Released
2009-10	757	-	757	15	14.90
2010-11	754	757	1511	.30	29.98
2011-12	755	1511	2266	52	51.98
Total	2266	2268	4534		96.86
2012-13	754	2266	3020	70.00	66.00
2013-14	756	3020	3776	90.00	50.00

Increase in consolidated fund of MAEF

†1952. CHAUDHARY MUNAVVER SALEEM: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has increased the consolidated fund of Maulana Azad Education Foundation (MAEF) from Rs. 200 crores to Rs. 750 crores;
- (b) if so, the names of the minority educational institutes which have been granted funds by MAEF from this fund; and
- (c) the details of students in Madhya Pradesh and Uttar Pradesh who have been granted scholarship?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) Yes, Sir. The Corpus Fund of Maulana Azad Education Foundation (MAEF) was increased from Rs. 200 crore to Rs. 750 crore during 11th Five Year Plan. For the 12th Five Year Plan, an additional Corpus Fund of Rs. 500 crore has been approved, out of which an amount of Rs. 160 crore has already been released during the current financial year 2013-14. At present, the total Corpus Fund of MAEF stands at Rs. 910 crore.

[†]Original notice of the question was received in Hindi.

- (b) Till date MAEF has sanctioned grant-in-aid of Rs. 177.48 core to 1350 NGOs all over the country. The list of assisted NGOs is available on the website of MAEF www.maef.nic.in.
- (c) So far, MAEF has granted scholarship of Rs. 120.42 crore to 102159 beneficiaries all over the country. Out of which scholarship has been granted to 2610 girl students in Madhya Pradesh and 20700 girl students in Uttar Pradesh. State-wise list of beneficiaries granted scholarship is available on the website of MAEF www.maef.nic.in.

Criteria for granting minority status

1953. SHRI AVINASH PANDE: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Ministry proposes for having any plan for caste based census for minority communities;
 - (b) if so, the details thereof;
- (c) the details of criteria which the Ministry is considering for granting minority status in the country; and
- (d) the details of the criteria considered by the Ministry for granting minority status to Jain community recently?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) and (b) No, Sir.

(c) and (d) National Commission for Minorities had recommended that the benefits accorded to the Buddhists and Sikhs as minority communities, cannot in principle, be denied to the Jains. Further, Ministry of Law has examined the matter and also expressed its views that the Jain community may be declared as a minority community. Taking into consideration of these facts and several representations of 'Jains', the Government of India *vide* Gazette Notification dated 27.01.2014 has declared Jains as a minority community in addition to five communities already notified as minority communities *viz.* Muslims, Christians, Sikhs, Buddhists and Zoroastrians (Parsis).

Lack of efficiency and transparency in MAEF

1954. SHRI SABIR ALI: Will the Minister of MINORITY AFFAIRS be pleased to state: